

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 321

CA-49/2023

In

CP-175(ND)/2022

IN THE MATTER OF:

M/s. Anju Sahni

.....APPLICANT/PETITIONER

Vs

M/s. Magnefique Exports Pvt Ltd. Through ITS Director Mr. Ajay Sahni & Ors.

.....RESPONDENT

SECTION

U/s 58(3)

Order delivered on 08.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Sajeve Bhushan Deora, Advocate.

For the Respondent

: Ms. Archana Lakhotia, Mr. Agniwesh Singh Advs.
for the Respondent No. 1

Mr. Ambarish Chatterjee, PCS for R-2.

HYBRID HEARING (PHYSICAL & VC)

ORDER

On the request made by Ms. Archana Lakhotia, Learned Counsel appearing for the Respondent, the matter is adjourned. We make it clear to the parties that no further adjournment will be granted on the next date of hearing.

List the matter on **15.07.2024** for arguments.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**